

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 294/TT/2022

Subject : Petition for truing up of tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of fifteen no. of assets under “Fiber Optic Communication System for Central Sector Sub-stations and Generating Stations in Southern Region.”

Date of Hearing : 12.1.2023

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : National Thermal Power Corporation Limited
and 12 Others

Parties present : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition has been filed for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of the fifteen assets under “Fiber Optic Communication System for Central Sector Sub-stations and Generating Stations in Southern Region”. The details of the transmission assets have been provided in the petition.
 - b. Transmission tariff for the 2014-19 tariff period in respect of the transmission assets was allowed vide orders dated 29.7.2016, 20.2.2019 in Petition Nos. 275/TT/2015 and Petition No. 168/TT/2018 respectively. Transmission tariff for some of the assets was allowed vide orders dated 6.1.2020 and 11.2.2021 in Review Petition No. 10/RP/2019 and Petition



No. 494/TT/2019, respectively. Time over-run issues have already been settled in the said orders.

c. The completion cost is within the RCE apportioned cost for all the assets. IDC disallowed earlier on account of computational error has been claimed along with cash IDC statement.

d. O&M charges for the 2014-19 tariff period have been claimed on the basis of Auditors' Certificate and for the 2019-24 tariff period on the basis of the 2019 Tariff Regulations.

e. In response to technical validation letter, information has been filed vide affidavit dated 8.8.2022. None of the Respondents have file reply in the matter.

3. After hearing the representative of the Petitioner, the Commission directed the Respondents to file their replies, if any, by 3.2.2023 and the Petitioner may file rejoinder, if any, by 17.2.2023. The Commission further directed the parties to adhere to the timelines and observed that no extension of time will be granted.

4. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

